

(JP)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 584/2001 in
OA 1288/2000

New Delhi this the 29th day of January, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri S.A.T. Rizvi, Member (A)

Mahesh
S/O Shri Babu Lal
C/O Mahipal Singh Dairy Wala,
H.No. 161, Sanjay Nagar,
Near Pandav Nagar,
Meerut Cantt.

..Petitioner

(By Advocate Shri S.K.Gupta)

VERSUS

1. Shri V.P.Singh
DDGMF
QMG Branch,
Army Headquarters,
West Block-III, R.K.Puram,
New Delhi.

2. Charan Singh
D.A.D.M.F.
Officer-in Charge,
Military Farms, Mawana Road,
Meerut Cantt, UP

..Respondents

(By Advocate Shri S.M.Arif)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)

Heard learned counsel for both the parties in CP
584/2001.

2. Shri S.M.Arif, learned counsel has submitted that compliance affidavit has been filed which shows that the Tribunal's order dated 12.2.2001 in OA 1288/2000 has been fully complied with. However, Shri S.K. Gupta, learned counsel for the petitioner submits that while the applicant has been re-engaged and also granted

JP

18

Temporary Status in terms of the Govt. of India, Scheme dated 10.9.1993, that has not been granted to him after completion of 240 days of service. However this cannot be considered as contumacious, wilful or deliberate disobedience of the Tribunal's order in question.

3. In view of the above facts and circumstances, CP 584/2001 is dismissed with liberty to the applicant to proceed in the matter in accordance with law, if so advised. Notices issued to the alleged contemnors/respondents are discharged. File be consigned to the record room.

S.A.T. Rizvi
(S.A.T. Rizvi)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

sk